

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S  
CRLMP. 14626/2015 in S.L.P.(Crl.) No(s). 5025/2015

(Arising out of impugned final judgment and order dated 15/05/2015 in CRLMA No. 8396/2015 passed by the High Court Of Judicature at Allahabad)

OMKAR SINGH YADAV

Petitioner(s)

VERSUS

STATE OF UP AND ORS.

Respondent(s)

(For seeking clarification for depositing the amount with the special court and office report)

Date : 18/09/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. Alok Singh,Adv.  
Mr. Udaya Prakash,Adv.  
Dr. Kailash Chand,Adv.

For Respondent(s) Mr. Maninder Singh,ASG  
Mr. P.K. Dey,Adv.  
Mr. R. Bala,Adv.  
Mr. T.A. Khan,Adv.  
Mr. Kumar Parimal,Adv.  
Mr. B. V. Balaram Das,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard.

The applicant shall, pursuant to the order of this Court dated 14<sup>th</sup> July, 2015, deposited a sum of Rs.3,00,000/- (Rupees three lakhs) with the trial court which amount shall stand transferred to the Government for being used in the execution of the on-going NRHM scam.

This application (Crl.M.P.No.14626 of 2015) is disposed off with that observations.

(MAHABIR SINGH)  
COURT MASTER

(VEENA KHERA)  
COURT MASTER